NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 914/(MAH)/2017 CA No.

CORAM:

Present: SHRI M.K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.05.2017

NAME OF THE PARTIES:

Indian Steel Corporation Ltd.

V/s.

Kandla Steel Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

1. Roshni Crangar Advocate foshul

ilb Prayen Mehta

G Methic and

association
For the Petertioner.

ORDER T.C.P. No. 914/I&BP/NCLT/MB/MAH/2017

- The Learned Representative for the Petitioner stated that the Petition is transferred from the Hon'ble High Court filed under the provisions of Section 433(e) of the Companies Act, 1956.
- The Petitioner is directed to comply the formalities of Service of Form No. 5 and Notice of Demand to the Respondents under the Code on or before 30th May, 2017.
- On completions of the directions the matter is now listed for hearing on 10.07.2017.

Sd/-

M.K. Shrawat Member (Judicial)

Dated: 02.05.2017